

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 426  
IA/1871/ND/2024 in IB/111/ND/2023

**IN THE MATTER OF:**

C B M Industrie Private Limited	...	Applicant
Versus		
Rambo Enterprises Private Limited	...	Respondent

**Under Section 9 of (IBC), 2016**

**Order delivered on 08.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Siddharth Jain, Mr. Shubham Saigal,  
and Ms. Gaurika Sood, Advocates  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/1871/ND/2024:-**

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present through VC. It is submitted by Counsel for Respondent No. 2 that R-1 is no more. The R-2 is directed to file reply on maintainability. List this matter on **31.05.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**